RECOGNITION OF TRADE UNIONS

*144. SHRI BALACHANDRA MENON : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any new formula has been evolved by Government regarding recognition of Trade Unions ; and

(b) if so, what arc the details thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) No, Sir.

(b) Does not arise.

दिल्ली में निर्माण कार्य में लगे हुई श्रमिक

*145. **श्री ओम् प्रकाश त्यागी :** क्या श्रम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को विदित है कि दिल्ली में निर्माण कार्य में लगे हजारों निर्धन मजदूरों को ठेकेदार सरकार द्वारा निर्धारित दर पर मजदूरी नहीं देते है ; और

(ख) यदि हां, तो मजदूरों को सरकार द्वारा घोषित नीति के अनुसार मजदूरी दिलाने के लिए क्या कदम उठाये जा रहे हैं ?

LABOURERS ENGAGED IN CONSTRUCTION WORK IN DELHI

*I45. SHRI O. P. TYACI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that thousands of poor labourers engaged in the construction work in Delhi are not being paid their due wages by the contractors as per rates perscribed by Government ; and

(b) if so, what steps have been taken to ensure that these labourers are paid wages according to the policy announced by Government ?]

श्रम और पुनर्वास मन्त्री (श्री आर० के० खाडिलकर) : (क) और (ख) जहां तक केन्द्रीय क्षेत्राधिकार का प्रश्न है, मुख्य श्रमायुक्त (केन्द्रीय) के अफसरों को, मजदूरी न देने या कम देने की कुछ शिकायतें प्राप्त हुई थीं, जिन पर ध्यान दिया गया और उनके द्वारा उचित कार्रवाई की गई। औद्योगिक सम्बन्ध विभाग के अधिकारी प्रतिष्ठानों का समय-समय पर निरीक्षण करके इस बात को सुनिश्चित करते हैं कि सम्बन्धित मालिक न्यूनतम मजदूरी अधिनियम के उपबन्धों का पालन करें।

f[THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) ; (a) and (1) In so far as the Central sphere is concerned, some complaints regarding non/short payment were received by the officers of the Chief Labour Commissioner (Centra), which were attended to and suitable action taken by them. The officers of Central Industrial Relations Machinery ensure, through periodic inspections of the establishments. compliance with the provisions of the Minimum Wages Act, 1948 by the employers concerned.]

राष्ट्रीय कोयला विकास निगम द्वारा उठाई गई हानि

*146. **श्री सूरज प्रसाद :** क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय कोयला विकास निगम को 1970-71 के वर्ष के दौरान लगभग 1.02 करोड़ रुपये का घाटा हुआ है ;

(ख) क्या सरकार निगम द्वारा 1970-71 के वर्ष के दौरान उठाई गई हानि के कारणों की जांच करने का विचार रखती है ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

LOSS INCURRED BY NATIONAL COAL DEVELOPMENT COREORATION

*146. .SHRI SUR-AJ PRASAD : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that the National Coal Development Corporation has incurred a loss of about Rs. 1.02 crores during the year 1970-71 ;

(b) whether Government proposed to hold an enquiry into the causes of the loss suffered

†[ ] English translation.